

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**I.A. No. 490 of 2016 in
DFR No. 2718 of 2016**

Dated : 26th September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors.	...	Appellant(s)
Vs.		
M/s Adani Power Rajasthan Ltd. & Anr.	...	Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Sandeep Rajpurohit
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Amit Kapur
Ms. Poonam Verma for R.1

Mr. R.K. Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R.2

ORDER

I.A. No. 490 of 2016
(Appl. for condonation of delay in filing the appeal)

Learned counsel for the appellant seeks a week's time to file rejoinder. He may file the same on or before 03.10.2016 after serving copy on the other side.

List the matter on **06.10.2016**.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson